

Release of arrested employees of Maruti Suzuki

2007. SHRI T. K. RANGARAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) how many employees of Maruti Suzuki company were arrested in 2012;
- (b) how many employees of the company were charge-sheeted;
- (c) how many employees of the company were given bail upto 31st December 2015; and
- (d) the steps being taken by Government to settle the issues and release all arrested employees of Maruti Suzuki company?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) 146 employees of Maruti Suzuki were arrested in 2012.

(b) After the year 2012, 04 employees more were arrested in the case. Total 150 employees of the company were charge-sheeted.

(c) 114 employees of the company were given bail upto 31.12.2015.

(d) Being a criminal case involving murder, there is no such proposal under consideration with the Government.

Tax on employees' PF savings on retirement

2008. SHRI PAUL MANOJ PANDIAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that Government was forced to make a complete and unconditional rollback of new norms that barred employees from withdrawing their provident fund corpus before retirement;
- (b) whether it is also a fact that Government was also forced to scrap its proposal to tax employees' provident fund savings at retirement;
- (c) whether it is also a fact that the country witnessed widespread protests against both the said proposals of Government; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The Government has since withdrawn notification No. G.S.R. 158 (E) dated 10.02.2016 restricting the withdrawal